

Ex. No.8/20

New No.777/20

03.09.2020

Kamlesh Aggarwal Vs. Jullundur Motor Agency Delhi Ltd.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: Mr. Jinender Kumar Jain, Ld. Counsel for the decree holder alongwith Mr. Vikram Aggarwal, son of the decree holder.

Nazir has filed his report. Ld. Counsel for the decree holder submits that there is no stay on the operation of the order of which execution is sought. He requests that warrants of possession be issued.

Ld. Counsel for the decree holder submits that since decree holder has undergone a bypass surgery and is still recuperating, instead of her, her son Mr. Vikram Aggarwal will accompany the bailiff for obtaining possession of the tenanted premises. He submits that he will file an authorization issued by decree holder in favour of Mr. Vikram Aggarwal for this purpose.

Record is perused.

Request is allowed.

On filing of process fee and abovementioned authorization, issue warrants of possession for execution of the eviction order. Endorsement made on the warrants that on behalf of the decree holder, her son Mr. Vikram Aggarwal will receive possession of the premises.

To come up before Ld. ACJ on 18.09.2020 and before this Court on 16.10.2020.

Copy of this order be sent to the Ld. Counsel for the decree holder.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
03.09.2020

U. No.23/09

New No.59543/16

03.09.2020

B.R. Sharma Vs. Sanyukt Kumar Jain

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

An application under Order 22 Rule 10 r/w Section 151 Code of Civil Procedure filed by Jitender Sharma has been pending for consideration.

It is stated in this application that the petitioner has died and the applicant Mr. Jitender Sharma is entitled to prosecute the present case.

Let copy of this application be supplied to the respondent within one month from today against acknowledgment.

To come up for arguments on the application on 21.01.2021. Let copy of the reply to the application, if any, be supplied to the applicant atleast 15 days prior to the next date of hearing.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
03.09.2020

E. No.165/18

New No.1015/18

03.09.2020

Hari Shanker Rastogi Vs. Satish Ahuja

File was not taken up on 01.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 03.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

As per the report of the Ahlmad/Asstt. Ahlmad, summons of the amended eviction petition have been served upon the respondents by way of affixation. However, since no one has appeared today, matter is adjourned to 11.11.2020.

Copy of this order be sent to the Ld. Counsels for the petitioner.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
03.09.2020

DR. No.270/19

New No.2271/19

03.09.2020

Lalit Kumar Khandelwal Vs. Paras Gulati

File was not taken up on 04.05.2020 in view of order bearing no. 7854-7964/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 02.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 01.06.2020.

File was not taken up on 01.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 03.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

As per the report of the Nazir, notice was served upon the respondent on 18.12.2019. As per his report, objections have not been filed by the respondent.

Since neither the respondent has appeared despite service of notice nor has he filed objections within statutory period of 30 days from the date of service of notice, the present DR petition is allowed with a liberty to the respondent to withdraw the rent deposited in this case without prejudice to his rights.

File be consigned to record room after due compliance.

Copy of this order be sent to the Ld. Counsel for the petitioner.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
03.09.2020

DR. No.271/19

New No.2272/19

03.09.2020

Ram Kishan Khandelwal Vs. Paras Gulati

File was not taken up on 04.05.2020 in view of order bearing no. 7854-7964/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 02.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 01.06.2020.

File was not taken up on 01.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 03.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

As per the report of the Nazir, notice was served upon the respondent on 18.12.2019. As per his report, objections have not been filed by the respondent.

Since neither the respondent has appeared despite service of notice nor has he filed objections within statutory period of 30 days from the date of service of notice, the present DR petition is allowed with a liberty to the respondent to withdraw the rent deposited in this case without prejudice to his rights.

File be consigned to record room after due compliance.

Copy of this order be sent to the Ld. Counsel for the petitioner.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
03.09.2020

E. No.214/19

New No.900/19

03.09.2020

Sarojini Maheshwari Vs. Rakesh

File was not taken up on 01.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 03.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

Written statement is on record. However, rejoinder has not been filed.

As no one has appeared today, matter is adjourned for arguments on the point of Section 15 of the Delhi Rent Control Act on 22.10.2020.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
03.09.2020

E. No.212/19

New No.901/19

03.09.2020

Sarojini Maheshwari Vs. Ramesh Singh

File was not taken up on 01.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 03.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

As per the report of the Ahlmad/Asstt. Ahlmad, written statement has not been filed till date. However, since no one has appeared today, matter is adjourned to 22.10.2020.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
03.09.2020

E. No.213/19

New No.902/19

03.09.2020

Sarojini Maheshwari Vs. Raj Kumar

File was not taken up on 01.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 03.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

As per the report of the Ahlmad/Asstt. Ahlmad, written statement has not been filed till date. However, since no one has appeared today, matter is adjourned to 22.10.2020.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
03.09.2020

DR. No.26/20

New No.257/20

03.09.2020

Jagdish Prasad and Co. Vs. Thakur Kishan Singh (deceased through LRs)

File was not taken up on 01.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 03.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

In order dated 01.02.2020, the Court had observed that the present case has been filed against a dead person.

A lenient view is taken and no adverse order is passed despite the absence on behalf of the petitioner.

Matter is adjourned to 26.11.2020.

Copy of this order be sent to the Ld. Counsel for the petitioner.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
03.09.2020

At this stage, Mr. Vikas Arora, Ld. Counsel for the petitioner has appeared. He has been informed of the order passed today. He seeks liberty to file an amended memo of parties.

Record is perused.

Liberty sought is granted.

To come up on the date already fixed i.e. 26.11.2020.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
03.09.2020

E. No.25/20

New No.85/20

03.09.2020

Hukam Chand Vs. U.K. Bhatnagar

File was not taken up on 04.05.2020 in view of order bearing no. 7854-7964/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 02.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 01.06.2020.

File was not taken up on 06.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 03.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

As per the report of the Ahlmad/Asstt. Ahlmad, summons under the Third Schedule could not be served upon the respondent since the premises was found locked.

As no one has appeared on behalf of the petitioner, matter is adjourned to 09.11.2020.

Copy of this order be sent to the Ld. Counsels for the petitioner.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
03.09.2020

DR. No.39/20

New No.423/20

03.09.2020

Mohhit Kumar Vs. Zarina Siddiqui

File was not taken up on 04.05.2020 in view of order bearing no. 7854-7964/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 02.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 01.06.2020.

File was not taken up on 01.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 03.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

As per the report of the Ahlmad/Asstt. Ahlmad/Civil Nazir, notices were served upon the respondents on 11.02.2020 and objections have been filed by respondents no. 1 and 3 on 05.03.2020.

Let copy of the objections be supplied to the petitioner within one month from today against acknowledgment.

To come up for arguments on objections on 23.01.2021. Let copy of the reply to the objections, if any, be supplied to the respondents no. 1 and 3 atleast 15 days prior to the next date of hearing.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
03.09.2020

DR. No.52/20

New No.506/20

03.09.2020

Mangat Singh Vs. Radha Aggarwal

File was not taken up on 04.05.2020 in view of order bearing no. 7854-7964/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 02.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 01.06.2020.

File was not taken up on 01.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 03.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

As per the report of the Nazir, notice was served upon the respondent on 11.03.2020. As per his report, objections have not been filed by the respondent.

Since neither the respondent has appeared despite service of notice nor has he filed objections within statutory period of 30 days from the date of service of notice, the present DR petition is allowed with a liberty to the respondent to withdraw the rent deposited in this case without prejudice to his rights.

File be consigned to record room after due compliance.

Copy of this order be sent to the Ld. Counsel for the petitioner.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
03.09.2020

DR. No.59/20

New No.595/20

03.09.2020

Harminder Singh Vs. Mahender Singh

File was not taken up on 04.05.2020 in view of order bearing no. 7854-7964/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 02.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 01.06.2020.

File was not taken up on 01.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 03.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

Steps have not been taken for issuance of notice of the DR petition.

A lenient view is taken and no adverse order is passed.

Matter is adjourned to 18.01.2021.

Copy of this order be sent to the Ld. Counsel for the petitioner.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
03.09.2020

DR. No.60/20

New No.596/20

03.09.2020

Varinder Pal Singh Vs. Yashpal Arora

File was not taken up on 04.05.2020 in view of order bearing no. 7854-7964/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 02.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 01.06.2020.

File was not taken up on 01.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 03.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None for petitioner.

Mr. Sumit Ahuja, Ld. Counsel for the respondent alongwith respondent in person.

Objections have been filed by the respondent through Mr. Sumit Ahuja, Ld. Counsel for the respondent by sending e-mail to the Court on 02.09.2020.

Let copy be supplied to the petitioner within two weeks from today. The respondent is directed to file hardcopy of the objections in the Court within eight weeks from today.

To come up for arguments on the objections on 14.01.2021. Let copy of the reply to the objections, if any, be supplied to the respondent atleast 15 days prior to the next date of hearing.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
03.09.2020

DR. No.61/20 & New No.597/20

03.09.2020

Varinder Pal Singh Vs. Yashpal Arora

File was not taken up on 04.05.2020 in view of order bearing no. 7854-7964/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 02.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 01.06.2020.

File was not taken up on 01.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 03.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None for petitioner.

Mr. Sumit Ahuja, Ld. Counsel for the respondent alongwith respondent in person.

Objections have been filed by the respondent through Mr. Sumit Ahuja, Ld. Counsel for the respondent by sending e-mail to the Court on 02.09.2020.

Let copy be supplied to the petitioner within two weeks from today.

The respondent is directed to file hardcopy of the objections in the Court within eight weeks from today.

To come up for arguments on the objections on 14.01.2021. Let copy of the reply to the objections, if any, be supplied to the respondent atleast 15 days prior to the next date of hearing.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
03.09.2020

E. No.87/19

New No.532/19

03.09.2020

Brij Mohan Singhal Vs. Bharat Bhushan

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

As no one has appeared today, matter is adjourned for arguments on application for leave to defend to 25.01.2021.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
03.09.2020

E. No.193/19

New No.839/19

03.09.2020

Vipin Gupta Vs. Vijay Kejeriwal

File was not taken up on 31.03.2020 in view of the order bearing no. 159/RG/DHC/2020 dated 25.03.2020 passed by the Hon'ble High Court of Delhi and the matter was adjourned to 03.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None for petitioner.

Mr. Akhil Mittal, Ld. Counsel for the respondent.

Record is perused.

As per the report of the Ahlmad/Asstt. Ahlmad, reply to the application for leave to defend has not been filed till date.

However, it is submitted by the Reader through video conferencing that he is present in the Court right now. He states that Mr. Dheeraj, Ld. Counsel for the petitioner is also present there and is unable to join the Court proceedings through video conferencing. The Reader submits that Mr. Dheeraj is filing the reply to the application for leave to defend today.

On asking by the Court, Ld. Counsel for the respondent submits that his e-mail address is mittalsolicitors@gmail.com. The petitioner is directed to e-mail copy of the reply to the application for leave to defend to the Ld. Counsel for the respondent at the aforesaid e-mail address today itself.

Let copy of the rejoinder, if any, be supplied to the petitioner atleast two days prior to the next date of hearing.

To come up for arguments on application for leave to defend on 03.10.2020.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
03.09.2020

E. No.192/13

New No.840/19

03.09.2020

Vipin Gupta Vs. Ram Kishore

File was not taken up on 31.03.2020 in view of the order bearing no. 159/RG/DHC/2020 dated 25.03.2020 passed by the Hon'ble High Court of Delhi and the matter was adjourned to 03.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None for petitioner.

Mr. Akhil Mittal, Ld. Counsel for the respondent.

Record is perused.

As per the report of the Ahlmad/Asstt. Ahlmad, reply to the application for leave to defend has not been filed till date.

However, it is submitted by the Reader through video conferencing that he is present in the Court right now. He states that Mr. Dheeraj, Ld. Counsel for the petitioner is also present there and is unable to join the Court proceedings through video conferencing. The Reader submits that Mr. Dheeraj is filing the reply to the application for leave to defend today.

On asking by the Court, Ld. Counsel for the respondent submits that his e-mail address is mittalsolicitors@gmail.com. The petitioner is directed to e-mail copy of the reply to the application for leave to defend to the Ld. Counsel for the respondent at the aforesaid e-mail address today itself.

Let copy of the rejoinder, if any, be supplied to the petitioner atleast two days prior to the next date of hearing.

To come up for arguments on application for leave to defend on 03.10.2020.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
03.09.2020

E. No.191/19

New No.841/19

03.09.2020

Vipin Gupta Vs. Ram Lal

File was not taken up on 31.03.2020 in view of the order bearing no. 159/RG/DHC/2020 dated 25.03.2020 passed by the Hon'ble High Court of Delhi and the matter was adjourned to 03.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None for petitioner.

Mr. Akhil Mittal, Ld. Counsel for the respondent.

Record is perused.

As per the report of the Ahlmad/Asstt. Ahlmad, reply to the application for leave to defend has not been filed till date.

However, it is submitted by the Reader through video conferencing that he is present in the Court right now. He states that Mr. Dheeraj, Ld. Counsel for the petitioner is also present there and is unable to join the Court proceedings through video conferencing. The Reader submits that Mr. Dheeraj is filing the reply to the application for leave to defend today.

On asking by the Court, Ld. Counsel for the respondent submits that his e-mail address is mittalsolicitors@gmail.com. The petitioner is directed to e-mail copy of the reply to the application for leave to defend to the Ld. Counsel for the respondent at the aforesaid e-mail address today itself.

Let copy of the rejoinder, if any, be supplied to the petitioner atleast two days prior to the next date of hearing.

To come up for arguments on application for leave to defend on 03.10.2020. Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
03.09.2020

E. No.190/19

New No.842/19

03.09.2020

Vipin Gupta Vs. Shyam Lal

File was not taken up on 31.03.2020 in view of the order bearing no. 159/RG/DHC/2020 dated 25.03.2020 passed by the Hon'ble High Court of Delhi and the matter was adjourned to 03.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None for petitioner.

Mr. Akhil Mittal, Ld. Counsel for the respondent.

Record is perused.

As per the report of the Ahlmad/Asstt. Ahlmad, reply to the application for leave to defend has not been filed till date.

However, it is submitted by the Reader through video conferencing that he is present in the Court right now. He states that Mr. Dheeraj, Ld. Counsel for the petitioner is also present there and is unable to join the Court proceedings through video conferencing. The Reader submits that Mr. Dheeraj is filing the reply to the application for leave to defend today.

On asking by the Court, Ld. Counsel for the respondent submits that his e-mail address is mittalsolicitors@gmail.com. The petitioner is directed to e-mail copy of the reply to the application for leave to defend to the Ld. Counsel for the respondent at the aforesaid e-mail address today itself.

Let copy of the rejoinder, if any, be supplied to the petitioner atleast two days prior to the next date of hearing.

To come up for arguments on application for leave to defend on 03.10.2020. Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
03.09.2020

E. No.189/19

New No.843/19

03.09.2020

Vipin Gupta Vs. Shyam Lal

File was not taken up on 31.03.2020 in view of the order bearing no. 159/RG/DHC/2020 dated 25.03.2020 passed by the Hon'ble High Court of Delhi and the matter was adjourned to 03.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None for petitioner.

Mr. Akhil Mittal, Ld. Counsel for the respondent.

Record is perused.

As per the report of the Ahlmad/Asstt. Ahlmad, reply to the application for leave to defend has not been filed till date.

However, it is submitted by the Reader through video conferencing that he is present in the Court right now. He states that Mr. Dheeraj, Ld. Counsel for the petitioner is also present there and is unable to join the Court proceedings through video conferencing. The Reader submits that Mr. Dheeraj is filing the reply to the application for leave to defend today.

On asking by the Court, Ld. Counsel for the respondent submits that his e-mail address is mittalsolicitors@gmail.com. The petitioner is directed to e-mail copy of the reply to the application for leave to defend to the Ld. Counsel for the respondent at the aforesaid e-mail address today itself.

Let copy of the rejoinder, if any, be supplied to the petitioner atleast two days prior to the next date of hearing.

To come up for arguments on application for leave to defend on 03.10.2020. Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
03.09.2020

E. No.188/19

New No.844/19

03.09.2020

Vipin Gupta Vs. Vipin Mehra

File was not taken up on 31.03.2020 in view of the order bearing no. 159/RG/DHC/2020 dated 25.03.2020 passed by the Hon'ble High Court of Delhi and the matter was adjourned to 03.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None for petitioner.

Mr. Akhil Mittal, Ld. Counsel for the respondent.

Record is perused.

As per the report of the Ahlmad/Asstt. Ahlmad, reply to the application for leave to defend has not been filed till date.

However, it is submitted by the Reader through video conferencing that he is present in the Court right now. He states that Mr. Dheeraj, Ld. Counsel for the petitioner is also present there and is unable to join the Court proceedings through video conferencing. The Reader submits that Mr. Dheeraj is filing the reply to the application for leave to defend today.

On asking by the Court, Ld. Counsel for the respondent submits that his e-mail address is mittalsolicitors@gmail.com. The petitioner is directed to e-mail copy of the reply to the application for leave to defend to the Ld. Counsel for the respondent at the aforesaid e-mail address today itself.

Let copy of the rejoinder, if any, be supplied to the petitioner atleast two days prior to the next date of hearing.

To come up for arguments on application for leave to defend on 03.10.2020. Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi

E.No.74/20

New No.266/20

03.09.2020

Atul Jain & Anr. Vs. Anoop Kumar Gupta @ Pappi

File is received by way of assignment. It be checked and registered.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present : None.

Record is perused.

On filing of PF, WhatsApp number, fax number and e-mail address of the respondent within two weeks from today, issue summons under the Third Schedule of the Delhi Rent Control Act for it to be served upon the respondent through WhatsApp, fax and e-mail.

To come up on 26.11.2020.

Copy of this order be sent to the Ld. Counsel for the petitioner.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
03.09.2020

E.No.75/20

New No.267/20

03.09.2020

Kanta Devi Vs. Vinod @ Titu

File is received by way of assignment. It be checked and registered.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present : None.

Record is perused.

On filing of PF, WhatsApp number, fax number and e-mail address of the respondent within two weeks from today, issue summons under the Third Schedule of the Delhi Rent Control Act for it to be served upon the respondent through WhatsApp, fax and e-mail.

To come up on 26.11.2020.

Copy of this order be sent to the Ld. Counsel for the petitioner.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
03.09.2020

DR.No.92/20

New No. 833/20

03.09.2020

Nem Chand Aggarwal Vs. Pushpa Devi

File is received by way of assignment. It be checked and registered.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

DR petition perused. Let the rent be deposited within four weeks from today. On filing of treasury challan/deposit voucher, process fees and WhatsApp number, fax number and e-mail address of the respondents, issue notice of the petition for service upon the respondent with the endorsement that the respondent may file objections, if any, within 30 days from receiving notice.

Depending on whether the petitioner files the WhatsApp number, fax number or e-mail address, process be sent through WhatsApp, fax and e-mail.

To come up on 24.11.2020.

Copy of this order be sent to the Ld. Counsel for the petitioner.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
03.09.2020